

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 228/MP/2017

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of connectivity, long-term access and medium-term open access in inter-State transmission and related matters) Regulations, 2009.

Date of Hearing : 7.2.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Petitioner : Bhushan Power and Steel Limited (BPSL)

Respondent : Electricity Department, UT Chandigarh

Parties present : Shri Rajiv Yadav, Advocate, BPSL
Shri Yajur Bhalla, Advocate, UT Chandigarh

Record of Proceeding

At the outset, learned counsel for the Petitioner submitted that during the hearing on 5.7.2018, learned counsel for the Respondent had informed the Commission that the Respondent had processed the Petitioner's application for grant of LTA. However, no concurrence has been granted by the Respondent till date.

2. Learned counsel for the Respondent submitted that since the Respondent Department is the body of the UT, Chandigarh, this Commission has no jurisdiction to adjudicate the present matter.

3. After hearing the learned counsels for the Parties, the Commission reserved the order in the Petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)